

**Central Administrative Tribunal  
Principal Bench**

**C.P. No. 539/2016  
In  
O.A. No. 1915/2016**

New Delhi this the 19<sup>th</sup> day of January, 2017  
**Hon'ble Sh. Shekhar Agarwal, Member (A)**  
**Hon'ble Sh. Raj Vir Sharma, Member (J)**

Ved Prakash (Retired UDC/DDA)  
S/o –Late Sh. Vishal Mani  
C/o-BD-859  
Sarojini Nagar, New Delhi  
Aged about 59 years ...Applicant

**(By Advocate: None)**

**Versus**

Uday Pratap Singh  
The Vice Chairman  
Delhi Development Authority,  
Vikas Sadan, New Delhi. ... Respondents

**(By Advocate: Ms. Sriparna Chatterjee)**

**ORDER (ORAL)**

**Mr. Shekhar Agarwal, Member (A)**

This CP has been filed for alleged disobedience of the order of this Tribunal dated 31.05.2016, the operative part of which reads as follows:-

"3. Accordingly, we dispose of this O.A. without going into merits of the case and without issuing notices to the respondents with a direction to them to decide the representation dated 02.12.2015 of the applicant within a period of 60 days from the date of receipt of a certified copy of this order. They shall communicate their decision to the applicant by means of a reasoned and speaking order. No costs."

2. In compliance thereof, the respondents have filed an affidavit dated 18.01.2017 along with which they have attached order passed by them on 15.12.2016. On perusal of the same we find that pay and allowances of the applicant for the period in question have been released. Thus, our order has been substantially complied with.

3. Accordingly, this C.P. is closed. Notices issued to the contemnors are discharged.

**(Raj Vir Sharma)**  
**Member (J)**

**(Shekhar Agarwal)**  
**Member (A)**

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